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Central Administrative Tribunal Principal Bench

O.A. No. 1264 of 2001

New Delhi, dated this the 4th January, 2002

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A) HON'BLE MR. KULDIP SINGH, MEMBER (J)

Shri J.B. Gupta, Sr. Auditor A/c No. 8312329, R/o X/3368/6 Gali No.2, Raghuvar Pura No.2, Gandhi Nagar, Delhi-110031.

.. Applicant

(By Advocate: Shri V.P.S. Tyagi)

Versus

- Union of India through the Secretary, Ministry of Defence, New Delhi.
- The Controller General of Defence Accounts, West Block V, R.K. Puram, New Delhi.
- 3. The Controller of Defence Accounts (Hqrs.), G Block, New Delhi. .. Respondents

(By Advocate: Shri D.S. Mahendru)

ORDER (Oral)

S.R. ADIGE, VC (A)

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Heard both sides.

the light of the Tribunal's order dated 18.5.2001 quashing the the impugned orders 8.2.2000, 17.8.99 and 7.9.99, and directing Respondents to take applicant back in service, and remanding the case back to the Appellate Authority rehear the appeal and pass necessary orders in accordance with instructions and judicial pronouncements, with regard to the intervening the manifestly impugned orders 27.6.2000 treating the period from 29.10.97 to 7.4.98 as period of suspension during which applicant would

be entitled to 75% of pay and allowances cannot stand and is, therefore, quashed and set aside.

- 3. Respondents should pass fresh orders regarding the aforesaid intervening period in accordance with instructions and judicial pronouncements on the subject, after the Appellate Authority passes orders pursuant to the Tribunal's order dated 18.5.2001 in O.A. No. 448/2000.
- 4. The O.A. stands disposed of accordingly. No costs.

(Kuldip Singh)
Member (J)

(S.R. Adigé) Vice Chairman (A)

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